

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. NO. 2713/93

(5)

New Delhi this the 9th August 1994

Hon'ble Shri J.P. Sharma, Member(J)

Shri Suresh Chand,  
s/o Shri Panchia Ram,  
R/o I-345, Sarojini Nagar,  
New Delhi.

Working as Special Officer (Book Promotion),  
Department of Education,  
Ministry of Human Resource Development,  
Government of India,  
B-2/W-3, Curzon Road Barracks, K.G. Marge,  
New Delhi.

..... Applicant

(Shri S.K. Gupta appeared as Proxy)

Vs.

Union of India, through  
Director General,  
Indian Council of Agricultural Research,  
Krishi Bhawan,  
New Delhi.

.... Respondent

(By Advocate: Shri Brijender Chahar)

O R D E R

Hon'ble Shri J.P. Sharma, Member(J)

The relief prayed by the applicant, for contribution towards leave encashment and pension, by the parent department when the applicant was on deputation to the foreign service for the period 10.5.91 to 14.2.93, is being considered favourably and will be decided within a period of 2 months. The applicant therefore, is being granted the reliefs by the Administrative authorities itself. O.A. therefore, has become infructuous. The respondents to do the needful within 2 months as stated by their counsel. In case the applicant is still aggrieved he can get the O.A. revived by filing a petition

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in that behalf. The O.A. at present disposed of  
accordingly.

(b)

J. P. Sharma

(J.P. SHARMA)  
Member(J)